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ITEM NO.47

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32864/2013

(From the judgement and order dated 01/07/2013 in WP No. 9892/2008 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

NOIDA POWER CO.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With application for permission to file lengthy list of dates, prayer for
interim relief and office report)

Date: 25/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Shanti Bhushan, Sr. Adv.
Ms. Renjitha Ramachandran, Adv.
Mr. Vishal Gupta, Adv.

For Respondent(s) Mr. Pradeep Misra, Adv.
Mr. Shashank Pandit, Adv.
Mr. Manoj Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

| Two weeks' time is granted to the respondent to file counter affidavit. Two
| weeks' time thereafter is granted to the petitioner-Corporation to file
| rejoinder affidavit.
| In the meanwhile, the State of Uttar Pradesh or the Uttar Pradesh Power
| Corporation shall not revoke the licence of the petitioner-Corporation.

| [KALYANI GUPTA] | | [INDU POKHRIYAL]
| COURT MASTER | | COURT MASTER